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बिकोगे, बेभाव गिरोगे श्रीर विकोगे। वेतो अपने बाप चले सये मगर जैसे और माननीय सदस्यों ने कहा, कल्पनाथ जी कहरहेथे कि रिजर्वेशन खत्म कराने की बात सोच रहेथे तब जब जनता पार्टी राज था। फिर इंदिरा जी को बधाई दिये वगैर मैं नहीं रह सकता कि दुबारा 10 साल के लिए हरिजनों तथा जनजातियों के रिजर्वेशन का संशोधन लेकर सदन सेपास कराया । येसव ऐसी बार्ते हैं जिन पर हमें ध्यान करना चाहिए। यह राष्ट्रीय प्रश्न है ग्रीर राजनीति से ऊपर उठा हुन्ना सवाल है डा० राम मनोहर लोहिया को याद किये बगैर नहीं रह सकता हूं। 67 में जब उत्तर भारत में हमारी कांग्रेस पार्टी नहीं रही, एस०वी०डी० की गवर्नमेंट वनी तो लोहिया जी मात्र ऐसे लीडर थे जिन्होंने सारे राज्यों में 60 फीसदी राजनीतिक सत्ता हरिजन, बंकवडे क्लासेंड के लोगों को दिलवाई । लीडर भौर भी थे। उसके बाद इन पार्टियों का जिस तरह से बंटवारा हुआ आपकी बहुत जानकारी है लेकिन सारे राज्यों मे विशेषकर उत्तर भारत में 60 फीसदी-डा० लोहिया जी की बदौलत राजनीतिक सत्ता में हरिजन और बैकवर्ड लोगों की साझेदारी दी गयी । यह सत्ता ऐसी चीज है कि इसमें जानेसे स्वतः ही उस समाज केलोगों में गौरव यौर सरकार में काम अपने ग्राप होने लगते हैं । यह जरूर होना हमारे जो कमीशन बनते हैं के, उनमें भी हरिजन और इन लोगों को टाप पर चुनाव आदि का चेयरमैन बना दीजिए तब यह समस्या अपने आप हल हो जायेगी और अगर हल न हो द्वो फिर वेलोग जिम्मेदार होंगे हमने तुम्हारा चेंयरमैन बनादिया, तुम नहीं अभल कर पारहे होतो हम क्याकरें। ऐसा नहीं हो पारहा है, हे कि ग्रगर हम रिजर्वेशन का फायदा इन जातियों को देना काल से ग्रायिक जा बहत सामाजिक सव तरह की यातनाम्रो के शिकार रहे हैं तो हम चनाद बोर्डी में, चुनाव के चैयरमैन या राजनीतिक सत्ता में जहां से लागों पर ग्रसर होता है

वहां इन लोगों को ले तभी हम समझते हैं कि सच्चाई से इन गरीबों की मदद करेंगे।

रिजर्बेशन के सवाल पर उपसमाध्यक महोदय, कुछ ग्रंतर्राष्ट्रीय ताकतें हमारे देश में किस तरह सेकाम कर रहीं हैं मझसे ज्यादा ज्ञान जायद ग्रापको होगा । चाहे गुजरात में रिजर्वेशन का सवाल हो या उस पर ग्रान्दोलन कराया जा रहा हो चाहे कहीं और जगह से कराया जा ताकर्ते का रहा हो यह सब बहारी पडयंत्र है। फिर भी हमारे प्रधान मंत्री जी ने धनेक बार कहा है कि रिजवशन के सवाल को हटाने का हमारा कोई इरादा नहीं है, कई बार उनके बयान ग्राये हैं ग्रौर प्रधान मंत्र*ें।* श्री राजीद जी हमारे गरीबों के बीच में जाकर जनजातियों के बीच में जा करके जिस तरह से चेतना पैदा कर रहे हैं, सरकारी सर्विसेज में या उन लोगों में जो ऐसी दी हुई सहायताओं को पहुंचाना नहीं चाहते हैं...

उप समाध्यक्ष (घः संतोध कुमार साहु)ः श्राप कल बोलेंगे या आज ही...

्रश्री राम चन्द्र विकल :ठीक है, कल बोलगा।

STATEMENT BY MINISTER

Gas Leakage at Shriram Foods and Fertilisers Industries Plant in Delhi

THE VICE-CHAIRMAN (SHRI SAN TOSH KUMAR SAHU) : Now, I ask Mr Sangma to make his statement.

THE MINISTER OF STATE IN TH!'. DEPARTMENT OF STATES (SHRI P. A. SANGMA): Sir, I deeply regret to inform the House that today morning at about io.:',e A.M. a leakage of gas occurred from die pre-cints of the factory of Messrs Shriram Foods & Fertilizers Industries Plant located at Shivaji Marg, Delhi. The leakage of liquid oleum resulted from a damage to the outiet pipeline of the oleum storage tank, arising out of the collapse of the supporting structure of the tank. The plant personnel made attempts to neutralise the leakage with the help of line and capious quantities of water. Some of die liquid reacted with the water and formed thick fumes containing steam and possibly gaseous sulphur trioxide which moved easternly direction. The plant personnel y

were assisted by the members of the lire brigade which reached there promptly. The -;... Governor and oilier officials from the Delhi Admini tration and Government of India also reached the site promptly.

The fumes caused coughing and irritations to the throat and the eyes and breathlessness of the persons exposed thereto. As per available information, the details of persons who reported to hospitals is as follows:—

| S.No. | Name of Hospital | | | | | | | × 1 1 2 2 2 1 |
|-------|--------------------------|---------|-------|------|--|---|----|----------------------------------|
| 1. | Jai Prakash Narain Hos | oital | | | | - | | 70 examined/12 admitted |
| 2. | Ram Manohar Lohia H | ospital | | | | | | 31 examined/23 admitted |
| 3. | All India Institute of M | edical | Scien | nces | | | | 43 . examined/6 serious admitted |
| +- | Safdarjang Hospital | | | | | | ٠. | 25 admitted |
| 5- | Hindu Rao Hospital | | | | | | | 31 admitted/3 serious |
| 6. | Ashok Vihar Hospital | | | | | | | 3 admitted |
| 7. | Javodhya Hospital . | | À | | | | | 3 admitted |
| 8. | Balak Ram Hospital | | , | | | | | 2 examined/2 admitted |

None of the persons working in the Sulphuric Acid/Oleum plant has been effected. The sulphuric acid/oleum plant is closed. The work on neutralisation of oleum is continuing. One General Manager, Plant Manager and Plant Engineer of the company have been arrested. The Lt. Governor, Delhi has taken 3 decision to order an enquiry into the accident.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): There are many names. I am asking the Members one by one for asking clarifications. Shri Snkomal Sen.

JHRI SUKOMAL SEN (West Bengal): Sir, perhaps this is a b-fitting commentary. When the country is mourning the Bhopal victims and Bhopal is observing the second year: tragedy, this has happened. This issue of industrial pollutiim and its alarming effects were discussed many times in this House. After the Bhopal gas tragedy, it was discussed at length in the House and the Minister assur- | ed the House that they will take serious action against the offenders and deterrent punishment will be given to them. They will see to it that this tragedy does not recur in future. Only a few days back, we discussed in this House another incident of gas leakage near NOIDA where one man died and several others were seriously affected and taken to hospital. On and December, the country observed the lust anniversary of the dark tragedy at Bhopal. Today is the 4di December and we hear from the Minister that a serious incident has taken place in Delhi itself through gas leakage. According to the Minister's figures. I do know how far it is correct-217 persons have been affected. Either they have been examined or admitted in the hospital or found in serious condition. So, very serious thing... it is a

THE VICE CHAIRMAN (SHRI SANTOSH KUMAR SAHU) : Please ask only clarifications.

SHRI SUKOMAL SEN: In spite of the tragedy in Bhopal and in spite of the repeated assurance by the Minister on the floor of the House, these things are continuing to occur in this country and in die city of Delhi. After what happend at Bhopal and after repealed assurances given by the Minister in the Houset several times, I want to know what deterrene actions have been taken to see to it that thes-things do not recur in future. The Government machinery has gone into it and investigated Bhopal gas tragedy and the sub sequent tragedies of industrial pollution that have taken place in the country in several places, in XOIDA a few days back and before that in Bombay. What is the result of the enquiry? Who are the offenders? In regird to the Bhopal tragedy, I regret to say that even the report of the Vardharajan Committee has not been tabled on the Table of the House and WE are in the dark about what actually happened there, what type of gas emitted and what type of injuries were suffered by the people. No b bady knows all these things as yet. There are so many surmises. It has appeared in the newspapers that even cynide gas was emitted in Bhopal.

THE VICE-CHAIRMAN" (SHRI SANTOSH KUMAR SAHU): Please ask only clarifications.

Then, Sir, what is the Government doing about this particular incident that has occurred today in Delhi? What type of inspection are

'hey going to carry out in this matter? And they have arrested one oTicer or some other officers. What sort of compensation are they going to provide to the victims? And what special arrangements they are making to have them properly medically treated? We know that the victims are sent to various hospitals. And they are left at the mercy of the hospitals and they are not getting proper, treatment. What is the Government doing in that respect?

Statement by

थों जे०६०जैन (मध्य प्रदेश): उप-सभाष्यक महोदय, कर भोगाल दुर्घटना का वर्ष पुरा हुम्रा ग्रौर सारा देश उस काण्ड को याद कर रहा था और बाज यह एक ऐसी हिन्दस्तान की राजधानी दिल्ली में हुई है, जिसका असर देश में ही नहीं विक विदेशों में भी इसकी चर्चा होगी इतने बड़े देश की राजवानी में इस तरह का काण्ड हो सकता है। तो बहां के नागरिक और जनता में यह चर्च होगा। यह जो देश की राजधानी है, देश को चलाने वाले श्रफसर श्रीर नेता यहां बैठेहें, यह एक वहत गन्मार समस्या है कि किया तरह से हमारे देश के साथ कोई भी व्यक्ति खिलवाड करसकता है। मुझे याद है इसी सदन में जब एक चर्चा हो रही थो तो गतवर्ष नैने इसी श्रीराम केमी कल्स के बारे में अपने भाषण में यह कहा था कि शहर के बोबों-बोब इस कारखाने का बना रहना बहुत खतरनाक ।सद्ध हो सकता है। यह रिकार्ड का बात मैं कह रहा हं। लेकिन लगता है कि इस कारखाने के मालिक का कुछ स्तर पर प्रमाव है और कौन इनके मालिक है, इसकी जानकारी तो मैं मंत्री महोदय से लेना चाहंगा कि मालिक कीत है और जो यहां प्रोसीडिंग होतो है, जो हमारे माननीय सदस्य अपने यहां पर विचार रखते हैं, तो नया उस प्रोसीडिंग को सिक लाइब्रेरी के अन्दर या फाइल के अन्दर ही रख दिया जाता है या हमारे कारीगण उसका विक्लेयण करके उसपर ग्रयनो राय देते हैं श्रीर यदि राय दो जाती है, तो क्या कार्यवाही की जाती है? सदस्यों की जो भावना होती है जो उनके उदगार होते हैं, जो अपने वक्तव्य करते हैं, उसके ऊपर अधिकारियों और

मंत्राजय ने क्या कदम उठाए । मैं एक प्रश्न यह मंत्रो महोदा से पृठा चाहता है।

Minister

दूसरी बात कीन इस कंपनो के मालिश हैं ? जनरल मैनेजर को गिरफ्तार किया गया ? ठीक है। लेकिन लोगों के स्वार्थ इसके अन्दर निहित हैं, उन व्यक्तियों के खिताफ मंत्री महोदय ने कार्यशही क्यों नहीं की ? इसका उत्तर हिन्दस्तान के नागरिक चाहते हैं, में हो नहीं, इस जबन्य कल्प्ड के होने से हिन्दुस्तान का एक-एक नागरिक आपसे इस बात की अपेक्षा करता है कि आप इसका उत्तर दें कि आपने इस कंपनी के मालिकों के खिताफ कार्यवाहीं में हिनिक नाहट क्यों को है, ? एक कर्मनारी, जित्त हो दो-तोन हजार रूपि मिलते हैं, उसको तो आपने गिरभ्तार किया । ठीत है, उस ने जिम्मेदारो लेकिन मालिकों के खिजाफ कार्यव ही क्यों नहीं हुई ? क्राया यह बताएं।

उपसंभाष्यक, महोदय, 15 किलोमीटर तक इस गैस का प्रमाव हुआ। साढ़े दस यह गैस सारी जगह फैलो वज छह बजे हैं। क्या यह ग्रीर अब गैस स्वतः धाने धाप ग्रासमान उडकर चली गयी? दिल्ली के नागरिक परेशान है । वह यह जानना चाहते हैं कि सरकार ने इस गैस के सम्बन्ध में क्या उनाव किए हैं ? क्या अपने आप उडकर प्राप्तनान में चली गयो या इसको सनाप्त करने के लिये सरकार ने कोई उपाय किये हैं ?

उपसमाध्यक्ष महोदय, साढ दस बजे यह काण्ड हुपा। दिल्ली के बाजार नी, साढ़ नौ बजे खुत जाते हैं, दूध की दुकानें सुबह से खल जातों है और बहुत सा खाते-पीने का सामान द्कानों के ऊपर खला रहता है। क्या इस गैल का प्रभाव वहां दकानों में रखी खाने-पीने की चीजों पर पड़ा या नहीं ? ग्रगर प्रभाव पड़ा है, तो क्या उस सामान को नष्ट कराने के लिये सरकार ने कोई उपाय किए हैं ? ग्रव यदि उन दुका नदारों का सामान नष्ट कराया जाता है, तो क्या उनको श्री जे बे बे जैनी

कंपनसेशन देने के बारे में सरकार ने कुछ उपाय निकाले हैं या नहीं ?

Statement by

इन बातों को सारे सदन में आप बतायें क्यांकि हम लोग और सारे देश के लोग सरकार से इसकी अपेका करते हैं कि इन सारी चोजों का निवारण सरकार तुरन्त करे।

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Vice-Chairman, Sir, we are shocked to hear this nevus. Our hearts go with the people who have suffered and are taking treatment in . the hospitals. I wish them all recovery. Sir, Bhoial was turned into a gas chamber. Thousands were killed. Even among those who survived hu idreds and thousands are suffering the tortures of hell even today.

Sir, from the statement given by the Mi lister I would like to point out that it has been mentioned there that the leakage of liquidoleum resulted from a damage t< the outlet pin li-ie of the oleum storage rank, ariuigoutof the collapie of the supporting structure of the talk. That means that the sutviorti is structure of the tank was already in a damaged condition. All of a sudden the collapse could not take place. In that case what was the factory management doiig? Anicipating the collapse of the structure they could have taken precautionary measures.

Sir. the statement further savs that the plait personnel made attempts to neutralise the leakige with the help of lime and copious quantities of water, that some of the liquid reacted with the water and this fumes containing steam and possibly gaseous suli'iur triodide which moved in the eastern direction. Sir, the poisonous gas was produced by the idiocy and foolish attempts of those persons in the factory who tried to teutralise the leakage with the help of iroe aid water. So the liquid reacted with he water. I want to kiow from the Minister Whether the management employed technical exerts in that factory. In that ca«e what were that tech deal experts doing?

Sir, these factory owiers are minting mi ley. They are playing with the lives of t'le people. A seiious accident was about to haopen. At that time the factory personnel themselves have produced this poisonous gas. It is a sham? to witness a cim- uider the very nose of the Central GwrtoMt in the capital city. (Time bell-rings) Sir, I would like to klow from the Mi lister whether any warning was given to the people immediately through loudspeakers in the streets to take precautionary measures because already the poisonous gas was afloat in the air, it is a very serious

matter, The people may be affected by this poisonous gas today or tomorrow or day after. The people who are responsible for running the factory must be booked. They must be prosecuted. Severe action should be take" against them. Odierewise, I am afraid, one day poisonous fumes will come to Parliament also.

Minister

र्था कल्पनाथ राय: (उत्तर प्रदेश): 6.00 PM झादरणीय उपाध्यक्ष महोदय मैं गृह मंत्री से यह जानना चाहता हूं कि क्या सरकार इस प्रकार का कोई न तिगत निर्णय लेती कि इस प्रकार की किसी केमिकल इंडस्टी हा कोई ब्लांट इस देश की राजधानी में या जिसी राज्य की राजधानी में नहीं लगेगा ?

दूसरी बात यह है कि इन केमिकल इंडस्ट्रीज में सरकारी इंस्पेक्टर्स होते जो कि इन टैंक्स की जांच करते कि वे ठीक हैं या नहीं ठीक हैं ? क्या उन का प्रेणर है ? आदि चीजों की जांच के लिये इंस्पेक्टसं होते हैं। उनको ग्रव तक वर्खास्त किया गया या नहीं उनके खिलाफ कोई कार्यवाई हुई या नहीं ? दूसरी बात यह कि जो इस फैक्टरी के मालिक हैं चरत राम भरत राम वह गिरफतार किए गए या नहीं? मैं अ पसे मांग इरता है कि इनको गिरफ्तार किया जाए और इनके अपर मर्डर का मुकदमा चलाया जाए कल्ल का मुकदमा चलाया जाए। ये खुंखार भेडिये खुन पीने वाले अपराधियों के खिलाफ सख्त कार्यवाई नहीं होगी तब तक ये मानेंगे नहीं। द्याप गृह मंत्री हैं तो उस इलाके के पुलिस स्टेशन हैं जिसके अन्तर्गत यह घटना घटी है वह भी जिम्मेदार है। वहां का एस०पी०, डी०एस०पी० या जा फैक्टरी में घूमता रहाता है, गर्वनमेंट ग्राफ इंडिया इंडस्ट्री डिपार्टमेंट का ग्रध-कारी वे सब इसके लिये जिम्मेदार हैं। भोपाल में हजारों लोग मारे गये, इसी तरह बम्बई में भी गैस लीग हुई नोएडा में भी गैस लीक हुई और अब यहां दिल्ली में हुई है। मैं जानना चाहता हं कि इस तरह की कितनी घटनाएं अब तक घट चुकी हैं। जब तक सरकार इन पूंजीपतियों के खिलाफ, इडस्ट्री लगाने वालों के खिलाफ सख्ती के साथ कार्यवाई नहीं करेगी इस तरह की घटना क

होत रहेंगी, गरीब इंसान धनी पशु हमारा खुन पीते रहेंगें। मुझे ऐसा लगता है कि जब कई लोग एडमिट हुए, सीरियस कंडिशन है तो कुछ लोग मरे भी होंगे। मैं सरकार से जानना चाहताहूं कि इस वक्त तक कितने लोग मर गये हैं। अगर सीरियस हैं तो कुछ भी मरे होंगे।

Statement by

DR. SHANTI G. PATEL (Maharashtra): Mr. Vice-Chairman, Sir. again, we are becoming a witness to a tragedy, right in the capital of this country. Only a year back we witnessed a tragedy in Bhopal, which is a State Capital, which shook th whole-world. Later on, there were tragedies of similar type in Bombay, aother Stat'- Capital, and also in Delhi. Sir, sometimes, we feel, is industrialisation going it be a boon or a curse on humanity? The pollutants and hazards which are the result of this industrialisation are not merely spoiling the environment, but are also engulfing human beings. The loss is colossal both in the form of life of human beings as well as in the economic terms, apart, from die hardships and inconveniences which are caused to thousands of people-.

I would like to know in this context-may I have the attention of the hon. Minister please—whether any survey has been made in die city of Delhi, after the Bhopal tragedy, regarding the plants where leakages are likely to take place. If such a survey has been made, what has been die re ult and what action has been taken by die department concerned? I would also like to know whedier die measures, legal mea ures, under the present law, are enough, more stri gent measures are called for so as to deal with such situations. I would also like to know whedier die staff concerned with inspection and prosecution of the defaulters have been functioning properly, or, are on die of the company concerned, as it appears to be the normal thing in die case of these chemical factories. Sir, the statement says:

"The leakage of liquid oleum resulted from a damage to die outlet pipeline of die oleum storage tank, arising out of die collapse of the supporting structure of die tank. The plant personnel made attempts to neutralise die leakage with die help of lime and copious quantities of water.

This raises certain basic issues whether this particular sort of support wa proper, whether die tank was of proper mate ials so diat it can widistand the type of collapse which was likely to occur any time in future due to one reason or anodier, whether diese people concerned were sufficiently trained in meeting emerge cies whenever diey arise. Over aoo persons have been admitted to die hospital. The arrests have been made. May I know

whether die Chairman and Managing Directorwhedier they are Rams or Ravana we are not concerned-are arrested, or whedier Gov rnment is contemplating arresting them even right now?

SHRI JASWANT SINGH (Rajasthan): Mr. Vice-Chairnian, Sir, it is both tragic and ironic that just last evening at about the same time the Government came forward with a statement on the tragic anniversary of Bhopa 1 tragedy and all that diat statement contained, one year after Bhopal tragedy had taken place was what the Government now intends to, do.

I had participated in asking clarificatio on tiiat statement also and I had then expressed my deep resentment, my anger, m; total dissatisfaction that one year after Bhopal all diat the Government could then do yesterday, in a public relations exercise kind of statement was to come forward and say "we are now considering what measures need to be taken". I had occasion yesterday to point diis out to die hon. Minister that that was an insult to all til se who had died in Bhopal, it is an insult to all diose who are crippled and are made to live a life which is subhuman. I am very unhappy that what I had to say in this House yesterday at about the same time has found sustenance and has now found support in a tragedy of this kind in die capital city.

The present is not an occasion for me to elaborate at length on die criminal negligence of audiorities in any such industrial tragedy that takes place. I am informed by die I on. Minister that an enquiry has been ordered I do not diink Government has done a very great deed in coming to die House and informing us tha' an enquiry has been ordered. The enquiry will take place. The Bhopal enquiry is still to be completed. We had made a demand about die Vardarajan Committee Report. That Committee's report has yet to emerge. What good does it do if an enquiry is ordered? I will ask dire or four specific questions because it is a totally distressing event.

SHRI KALPNATH RAI : It is criminal negligence of Charat Ram.

SHRI V. GOPALSAMY: Of audiorities and management both.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): Please ask questions.

SHRI JASWANT SINGH: Now I will ask die questions diat I have to ask. Firstly, die question of preventive measures and prior knowledge. There has been a reference made to it by some odier speakers. Had die Government of India, die Delhi Administration, whichever audiorities are concerned, including die owners of this plant which is in die' heart of a diickly popul ted fo Delhi and not just the officials who mana

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the plant, ever emphasised, w's it over emphasised on these owners that there is need for special care in die funct oning of this plant, because it is in the heart of a populated area leave alone my observation about what the Government has failed to do so far one year after Bhopal. What is then totally distressing is the performance of the fire fighting department. The hon. Minister says that the plant personnel made attempts to neutralise the leakage—and tl en goes on to describe— "with the help of lime and copious quantities of water". And two or three lines later inadvertantly perhaps but so tellingly, the Minister has this to say: "The plant personnel were assisted by die members of the fire brigade which reached diere promptly". Were they assisted? Did the fire brigade assist in committing this criminality? Did the fire brigade have no knowldege that if diey had to contend with a chemical accident in die heart of the capital, it is not merely by treating it with water and lime that diey will be able to cope with it? One year after Bhopal the Delhi Fire Br'gade is assisting the plant personnel by spreading water over it. You ari>st the plant person el, but there is not a word in the Minister's statement about what the fire fighting unit was doing and you are telling us that they assisted in die commitment of this criminality. I am amazed at the sheer puerile, childish, ill-educated statements with which the Government comes forward in the face of the grimmest of the grim human tragedies. This i an astounding p r-formance for a Government which says, "We work faster." Do you work faster to kill human beings? Do you work faster to kill Indian

Statement by

I have many questions to ask, but it is futile to ask them from this Government.

(बिहार): महोदय, सुरल प्रसाद गैस लीकेज की घटना देश में ग्राम बात हो गई है। कुछ समय के बाद इस तरह की बातें हमेशा हम लोगों को सूनने को मिलती हैं जिसमें कुछ लोग मारे जाते हैं ग्रीर कुछ लोग घायल होते हैं। इस तरह की जो घटनायें घट रही हैं वह किसी साधारण करखाने में नही हो 7ही हैं बल्कि ये घटनायें या तो मल्टीनेशनल कारखाने हैं वहा हो रही हैं या तो एम 0 आर 0 टी 0 पी 0 के कारखाने हैं वहां हो रही हैं। इस तरह से जो देश के बड़े-बड़े पंजीपति हैं विश्व के बड़-बड़ पंजीपति हैं, उनके द्वारा जो स्थापित कारखाने हैं उन्हीं कारखाना में इस तरह की घटनायें देखने मिलती हैं।

श्रीमन्, मैं सरकार से यह जानना

चाहता हूं कि जो एम० आर० टी० पी० या मल्टीनेशनल कंपनियों के जो कारखाने हैं और जो इस तरह से शहरों के बीच स्थापित हैं तो इन कारखानों द्वारा होने वाली इस तरह की दुर्घटनाओं से वहां के लोगों की रक्षा के लिये सरकार ने क्या कोई दीर्घकालीन योजना बनाई है?

दूसरी बात, कि यह जो समाचार है कि गैस लीकेज के कारण यूनिवर्सिटी चांदनी चौक और तीस हजारी के लोग प्रभावित हैं तं। जो खतरनाक गैस इन इलाकों में फैली है इससे वहां के लोगों की रक्षा के लिये सरकार ने क्या-क्या कदम उठाये हैं?

तीसरी वात, मैं सरकार से जानना चाहूंगा कि क्या सरकार ने उस कारखाने की जांच पहले कराई थी कि यह जो पाइप लाइन है इसकी अवस्था कैसी है ? क्या सरकार ने, जो लोग घायल हुए हैं— मरे हैं कि नहीं यह सूचना नहीं हैं— लेकिन जो घायल हुए हैं तो सरकार ने उनको मुझावजा देने के लिये क्या क्या कदम उठाये हैं ? क्या सरकार यह बतायेगी कि इस घटना में कोई व्यक्ति मरा है या नहीं ?

ग्रंत में मैं सरकार से यह जानना चाहूंगा कि सरकार ने इस कारखाने के मालिक के खिलाफ क्या कदम उठाया है ?

PROF. C. LAKSHMANNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, I have questions to seek assurances from the Minister.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): You ask clarifications. He can clarify.

PROF. C. LAKSHMANNA: little did I realise that I would have to stand once again within hardly 24 hours to ask questions on a tradgcy which is similar to the one which happened about a year ago.

Having stated this, I would like to ask the Minister, in view of the fact that the supporting structure has fallen down, leading to the particular leakage of gas, whedier he will assure the House that he will bring forward appropriate changes in the Factorirs Act so that there is inbuilt mechanism ol inspection and monitoring of the existence

of the factories and tile processes. This is 1 he first one.

Statement by

Secondly, his statement has also brough 1 out the woeful state of affairs with regaid to meeting of such calamitous situations I would like to ask and get an assurance from the Minister that in future the Minister will see to it that all the factories have the capacity to meet a situation of this nature and neutralize the possibility of leakage of any gas or anything in those factories. Therefore, will the Milister assure the House that not merely will efforts be made to incorporate neutralizing machinery within the factories hut that necessary training will also be imparted to the personnel who have to be there, and further that such personnel will not fail in their duty' leading to such calamitous situations as 'he ones which are happening.

Thirdly, 1 am glad that the 11. Governor who happened to be our colleague till very cently, has ordered an enquiry.

SHRI JAGESH DESAI (Maharashtra): That is not correct. He has taken a decision to order an enquiry.

PROF. C. LAKSHMANNA: Anyway, I stand corrected. What is more important is that whether the Minister would assure us that an appropriate enquiry will be constituted? Whether a time-lmit will be kept on the part of the enquiry to submit a report? Then only we will be knowing exactly what are the factors that have given rise to this alarming situation. Otherwise the whole concept of enquiry will become an eye-wash as it has been In the case of Bhopal gas tragedy.

Finally, I would like to have an assurance from the Mi lister that the fire fighting machinery will be equipped not merely for fighting fire in the normal conventional sense, but also in such situations as the ones which have been happening. It is not merely using hydrant and pouring water. The fire fighting personnel should also know, the rudiments for meeting any such situations

Therefore, I would like to seek an assurance from the Minister that these efforts will be made in future. Thank you.

श्री राम चन्द्र विकल (उत्तर प्रदेश):
पहली शिकायत मुझे चेयर से है मतलव
जो भी यहाँ बैठते हैं ग्राप से मतलव नहीं
है मेरा। मैंने नोयडा के कांड को ग्रखवारों में पढ़ा स्पेशल मेंशन दिया सोमवार
की उस में लिखा हुग्रा था कि
जहां नोयडा में एक ग्रादमी मारा
गया ग्रीर 85 ग्रादमी बेहोश हुए यह घटना
दिल्ली पर भी ग्रा सकती है। मैंने यह
ग्राशंका व्यक्त की थी कि दिल्ली में भी

ऐसी घटना हो सकती है, गवर्नमेंट इसके बारे में क्या कर रही है। मैरा स्पेशल में भन रिजक्ट कर दिया। क्या में रोज इसी लड़ाई को लड़ कि मेरी बात मानी जाय या सुनी जाय। लेकिन रिजक्ट कर दिया गया। हम भी ऋखवार पढ़ते हैं। मैं सरकार से कहना चाहता हं ग्रगर हमारे सरकारी अधिकारियों के नोटिस में नहीं ब्राती हैं कोई बातें जो देश के लिए दुखद घटना बन जाती हैं तो माननीय सदस्य जो इस हाउस में बोलते हैं उनके विचारों को हर विभाग से लेकर मंत्रियों तक पहुंचाना चाहिए। ग्राखिर यह सदस्य नुमाइंदे हैं व जनता के बीच में रहते हैं वहां की भावनाओं को लाते हैं ग्रखवार मंत्रियों से ज्यादा पढते हैं. सरकारी ग्रफ-सरों से ज्यादा ग्रखबार पढते हैं, इनको जो जानकारी होती है इनकी बातों को हर विभाग द्वारा ग्रीर मंत्रि परिषद द्वारा नोट किया जाना चाहिए, उनके नोटिस में सारी बातें ग्रानी चाहिएं।

दूसरी मेरी शिकायत यह है कि इस
स्टेटमेंट का हिन्दी अनुवाद नहीं मिला।
मैंने अनुवाद लाने के लिए कहा। जब
किसी सवाल की हिन्दी में मांगते हैं तो
कहते हैं कि हिन्दी के सवाल खत्म हो
हो गए। इसके मायने यह है कि हिन्दो
की उपेक्षा है इस सदन में भारी उपेक्षा।
है। मुझे रोज झगड़ा करना पड़ता है
अब घर से एजेंडा मैं लाता नहीं हूं।

में यह कहना चाहता हूं कि यह उद्योग दिल्ली में रहे या नहीं रहे इस मामले को मैं पहले से उठाता रहा हूं। वायु दूषण को ग्राप रोकना चाहते हैं ग्रीर वायु दूषण के लिए फैक्टरी भी लगवाते जा रहे हैं। यह डबल नीति बहुत घातक नीति है। मैं यह जानना चाहता हूं कि दिल्लो से ऐसे उद्योगों की जिनसे ऐसी गैस या बीमारी फैल सकती है। दिल्लो से सौ डेढ़ सौ मील की दूरी पर पहुंचवा दें। यह सारे सदन की राय है। फैक्टरी मैनेजर को तो जेल भेज दिया परन्तु मालिकों के बारे में ग्राप क्या सोचने जा रहे हैं?

श्री कल्पनाथ राय: चरत राम को ग्ररेस्ट किया ज.ए। (व्यवधान)

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to know, on the basis of the advice froms his Scientific Advisor, whedier this gas a kin to the MIC gas leakage in Bhopal or this gas is as poisonous as MIC gas was? My second question is : he had not said in his statement the areas in Delhi affected by this gas. He may tell U3 which area: have been affected by this gas leakage in Delhi?

Minister

श्री राम चन्द्र विकल: मैं यह भी जानना चाहता हु मैं मंत्री जी का वक्तव्य सुन रहा था जिस में उन्होंने कहा कि फला फलां अस्पताल में इतने मरीज पहुच गए हैं। उनकी हलत के बारे में ग्रगर कुछ जानकारी है वह मत प्रायः तो नहीं हैं बहुत बड़ी खतरनाक हालत में तो नहीं हैं। उनको किस कैटगरी में रखेंगे। श्राखिर इन लोगों की क्या दशा है। जैसे नोयडा के बारे में समाचार पत्नों में आया कि दो की मत्य हो गपो भ्रीर 85 बेहोश हो गए दिल्ली में जो यह गैस निकली है मैं यह जानना चाहता हूं कि इसका प्रभाव दिल्ली में नितनी दूरी पर हुआ है? किस गति से गैस का प्रभाव हमा? उसकी गति सीमा क्या रही? क्या उसको फौरन रोक दिया गया है या उसका प्रसार ग्रभी जारी है ? ये ऐसे ज्वलंत सवाल हैं जिनका जबाव हमें गृह मंती

Statement by

SHRI KAPIL VERMA (Uttar Pradesh) Mr. Vice-Chairman, Sir, this is a very sa<* incident that should have been allowed to take place in Delhi the seat of the Central Government. Now, the Government appears to have drawn no lesson from the Bhopal disaster. The issue is, whether any instructions have been issued in various parts of the country after the Bhopal disaster that such units which can cause gas leakage should be closed down or due precautions arc taken? The question is why such a incident took place or was allowed to take place in Delhi? Why were precaution not taken and why factories should not have been removed far away from Delhi? This portion is pertinent because of the NOIDA incident where two persons died and 85 persons were affected and a Delhi newspaper published today, forecast today that such a gas leakage is going to take place in Delhi, then why were the precautions not taken? My colleague tells me that he himself read ;t in the Hindustan, Delhi newspaper.

Then the question is; was this gas leakage dangerous or not? Was it like Bhopal gas or not and the Government should also find out whether there was any sabotage by any subversive element because if there was any sabotage, it is very dangerous because the Govt, of India is located here. I want these answers.

SHRI GHULAM RASOOL MATTO; (Jammu and Kashmir): Sir, I would like to ask a few questions from the Minister. The fames caused coughing and irritation to the throat and the eyes and breathlessness of the persons exposed thereto. I would like

ठाकुर जगत पाल सिह (मध्य प्रदेश) : श्रादरणीय उपसमाध्यक्ष जी, मैं श्राज की गैस में खद घिर गया था। उस समय मैं तीस-हजारी कोर्ट में था चंकि रिटर्निंग स्नाफिसर के यहां चुनाव के संबंध में मीटिंग बलाई गयी थी । जिस वक्त मैं कोर्ट में था. वहां से बाहर निकला तो बलाउड की तरह से परे तीस हजारी के अंदर गैस भर गयी । चंकि भोपाल में देखा था कि क्या करना होगा फौरन ही रूमाल पानी से भिगोकर हम लोगों ने बाहर भागने की कोशिश की। मेरे साथ एक लर्नेड वकील भी थे बमक्किल तमाम भीड में बाहर निकलकर आये। लाहि वाहि मची हुई थी, किसी तरह का डाइ-रेक्शन नहीं था, ग्रनाउसंमेंट नहीं था ग्रौर वहां से कार से जब हम भागे तो कारों का तांता लगा हुआ था, पंडित नेहरू जी की समाधि तक गैस ही गैस दिखाई दे रही थी कोई किसी को दिखाई नहीं पड़ रहा था। मैं श्रादरणीय मंत्री जी से पूछना चाहता हं कि जिस वक्त वहां से लीकेज हुई क्या ग्रापने ग्रस्पतालों को यह इंस्ट क्शन दिया कि यह पता लगायें यह कीन सी गैस है। मझे अब भी पेन हो रहा है, खांसी हो रही थी उस समय दम घुटने लगा था ग्रीर मैं नाम नहीं लेना चाहता ग्रभी कहीं डाक्टर के पास गया तो उन्होंने कहा हमें यह मालम नहीं है कि वह यह कीन सी गैस है और क्या उसका इलाज है इसलिए ग्राप पानी पीते रहिए । मैं जानना चाहता हं कि क्या श्रभी तक डाइरेक्ट्रेट ने अस्पतालों को यह बताया है कि यह कौन सी गैस है। मैं आपसे नम् निवेदन करना चाहता हूं कि हिन्दुस्तान के चारों तरफ खतरनाक शक्तियां इस देश को मिटाना चाहती हैं। जो कारखाने शहर के ग्रंदर हैं हमें त्रंत एक पालिसी मैटर बनाना होगा कि ऐसे कारखानों को शहर से बाहर निकाला जाये नहीं तो कभी भी कोई भी खतरा इस मुल्क को हो सकता है और उसके ग्रंदर हमारी सरकार खतरे में पड़ सकती

Statement by

दूसरी बात मैं कहना चाहता हूं कि जिन अधिकारियों ने उस का इंस्पेक्शन किया, उसमें इंस्पेक्टर्स होते हैं, इंस्पेक्टर से ऊपर ग्रीर ब्राफिससें होते हैं उन को फौरन अरेस्ट किया जाये और उन अधिकारियों को तुरंत सस्पेंड किया जाये। सुपरवाइजरी स्टाफ के क्योंकि उनके सामने यह बात ग्रा चुकी थी। ग्राज सुबह मेरे मित्र ने कहा और मैंने भी पढ़ा कि दिल्ली में गैस रिसन होने वाली है। वे ज्योतिषी थे क्या या कोई जो उनको जान-कारी थी तो इसकी इन्क्वायरी कराना जरूरी है । न्यूजपेपर्स में भी यदि उन्होने लिखाधातो उसका कोई न कोई आधार होगा धौर म्राज यही हुम्रा । इसके म्रंदर ग्रापने यह भी नहीं बताया कि जो मरीज ग्रस्पतालों में दाखिल हुए हैं उनके लिए सर-कार ने क्या मदद की है। जो सीरियस हैं, उनके लिए क्या कंपेनसेशन दिया जा रहा है? तो मैं इस बात पर ज्यादा बोलना नहीं चाहता हं क्योंकि मेरी तबीयत ज्यादा ठीक नहीं है। लेकिन मैं केवल इतना कह सकता हूं कि ग्राप ग्रपने सभी होस्पीटलों को इन्स्ट्वशन्ज दें, क्योंकि लोग भाग रहे थे, 10-10, 20-20, 30-30, 40-40, मील वे लोग बाहर तक गए हैं, इसलिए हर होस्पीटल को म्राप इन्स्ट्रक्शन्ज दे दें कि वहां जो लोग पहुंचे उनका सही इलाज हो और उसका यह ईलाज है यह उन्हें पता होना चाहिए। क्योंकि भोपाल में भी यही हुआ था। लोग बाहर भाग-भाग कर डर के मारे चले गए लेकिन ग्रस्पतालों में पहुंचे तो वहां उन्हें यह भी मालूम नहीं था कि कौन सी गैस थी और उसका क्या इलाज है । इसलिए सरकार को तुरन्त ही प्रीकाशन लेनी चाहिए। दूसरे जो भगदड़ मच उठी उसमें काफी लोगों को चोटें भी लग सकती हैं। उसका भी सर्वे कराना चाहिए। चाहिए । मैं मंत्री महोदय से चाहंगा कि वह इस घोर ध्यान दें ग्रीर इसकी छान-बीन कराएं कि यह कहीं कोई सेवोटेज तो नहीं है, कहीं कोई षड्यंत्र तो नहा है। क्योंकि एक साल हुआ है भोपाल की ट्रेजडी को और याग यमी ठंडी भी नहीं हुई थी कि एक यौर ट्रेजडी हो गई । इसमें कोई न कोई रहस्य है। मैं आप ा धन्यवादी हं कि आपने मुझे समय दिया ।

SHRI .JAGESH DESAI : Mr. Vice-Chaii-lan, Sir, I would like to ask only two ques-mions. When was this factory inspected

by the Factory Inspector ? Was the Factory Inspector who was sent there a person qualified in chemical engineering and one who knew the hazards of chemicals? Thirdly, I would like to know whether he has given any report or he only gob his periodical instalment and went away. Lastly, the last sentence of the statement says: "The Lt. Governor, Delhi has taken a decision to order an enquiry into the accident" I would like to know whether he has already ordered it or not and who is the person who is heading the enquiry. These are my questions.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): The Minister.

SHRI P.A. SANGMA : Sir, I fully share the concern of the House regarding the incident that has taken place and it is

श्रो कल्पनाथ राय: पूरे सदन की मांग है कि चरत राम को ग्ररेस्ट किया जाए।

really very unforunate—and, in fact, I my self feel very bad about it—that within a a few days I had to come before the House twice to make a statement on the same matter. I also feel very sorry about that Whatever information I have furnished to the. House. I have furnished on the basis of what was available. Most of the querries that hon. Members have raised are very much technical in nature and I am afraid I am not a competent authority to answer all those questions. But as some of the Members have already pointed out, this Hous-' had an opportunity to discuss about this particular matter on a of occasions, and specially on the Bhopal tragedy. Whatever queries have been raised today had been raised earlier and die con cerned Ministry and the Department had already given those answers. Even I had given a little bit of it last time. I would not like to repeat

SHRI V. GOPALSAMY: Never a sati factory a*iswei.

SHRI P.A. SANGMA 1: am admitting it. I won't be able to give a satisfactory answer. I happened to give information because Delhi Administration is supposed to be under our Ministry. But as the nature of the incident of the incident or the nature of the industry does not fall under my administrative control technically, I am unable to answer all the questions. And I would not like to give any answer which I am not myself clear about. That is why I am saying this. But as far as the enquiry is concerned, Professor Lakshmanna asked whether any appropriate enquiry will be conducted. It is precisely because we want to conduct an appropriate enquiry that we have not been able to announce the enquiry committee today, because in my own personal feeling, this enquiry should be conducted or

Shri P ASangma]

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headed by a technical persons because it is a technical subject. So there is no point in just announcing a committee of enquiry. Therefore, the Lt. Governor has sought the assistance of the Chemicals Ministry to suggest an expert who can really go into the whole matter. But I can only assure the House

SHRI NIRMAL CHATTERJEE (West Bengal): Will he be a non-official or an official expert?

SHRI P. A. SANGMA: We will put an expert on

SHRI NIRMAL CHATTERJEE: A non-official expert or an official expert like Vara-darajan?

SHRI P.A. SANGMA: I Will not be able to commit

SHRI NIRMAL CHATTERJEE: Would you suggest that a non-official expert should be inducted?

SHRI P.A. SANGMA: It will be a technical expert. I _ would not know whether it would be official or non-official. But I will convey to the Lt. Governor that this is what you fed. But it will be a technical expert and beyond that I would not be able to say... (Interruptions^

THE VICE-CHAIRMAN SHRI SANTOSH KUMAR SAHU): Has any study been made as to whether the gas that has leaked is poisonous or not and how it can be removed from the atmosphere?

SHRI P. A. SANGMA: Experts are going into that. I would not be able to say more This much we all know it is a very dangerou gas----

SHRI JASWANT SINGH: If you would kindly yield, Mr. Minister, it is not my intent to be alarmist about an event that has already taken place. One would expect of the Gover-ment, certainly of the Home MinistrY, and the statement itself says that the gas is travelling eastward, and honourable Members have already inquired whether you have neutralised that gas, whether there is a residual gas still floating in the area travelling eastward, out of Delhi towards the villages. What are you doing to warn those villagers? What have you done to neutralise the gas? These are legitimate questions. I am sure if the Minister had come forward on his own to make a statement, it would have provided us some satisfaction. I am not asking about the technical aspects of it.

SHRIMATI .USHA MALHOTRA (Himachal Pradesh): Is the honourable Minister contemplating to get it projected through different media like Doordarshan and Radio to warn the people of what they have do in this case? Every half an hour it

should be broadcast and people should be told, the villagers should be warned and told what to do and what not to do.

श्री राम चन्द्र विकल: मैं मंत्री जी से नाहता हूं, उनका पूरा उत्तर नहीं श्राया टेकनीकल बात कहकर और यह कहकर कि दिल्ली प्रशासन पर मेरा अधिकार नहीं है। दिल्ली प्रशासन तो होम-मिनिस्ट्री के तहत है। यह श्राप कैसे कहते हैं?

एक माननीय सदस्य : क्या रेडियो पर ग्रव तक कोई एनाउन्समेंट हुग्रा है कि हमको क्या प्रीकाशन्स लेनी हैं ?

SHRI J. K. JAIN: I fully endorse the concern of our honourable Mrs. Usha Malhotra-that there should be announcements on Radio, and TV. The Minister said he is not a techl nical man, not a technical expert. All righ I fully appreciate the Minister is not atechnical expert. But he can arrange some sort of announcement on the TV and Radio with special bulletins every half an hour.

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): What precautionary measures are to be taken should be told to the people. That is what they are asking.

SHRI P. A. SANGMA: The honourable lady Member and Mr. Jain have made a very good suggestion. I shall certainly take up this matter with the Mnistry of In-formation and Broadcasting. What I want to emphasise is that our people around the pi ace are working. They are combing the area to see whether they are any more people who are affected. Wherever they are finding people affected by this, they are moving them to the near by hospitals. People are being told not to be very worried about it. About those who are in the hospital although I have used the word 'serious', I am given to understand that no one is in danger. All of them are out of danger. That much work our people have done. They have been able to go to the spot and, neutralise the gas and they are still trying to neutralise more. The affected people have been taken to hospitals. We have certainly taken prompt action from the side of the Delhi Administration. As far as other measures are concerned, as I said, I don't think it will be appropriate for me to say here now anything more than that (Interruptions)

SHRI JASWANT SINGH: Have you neurtalised that gas which, you have said, is travelling eastwards? Have you neutralised it? You said that your people are working at the site. It is neither here nor there. An incident has taken place and the gas has been produced. It

is now going ov it has gone eastwards since

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morning. The question now is very specific: Has that gas, which has travelled eastwards, been neutralised, because it is my under standing that no more gas is being produced? Has that released gas been neutralised?

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU): So that it will not affect more

SHRI P. A. SANGMA: Sir, I have stated in my statement that the work is going on for

neutralisation and that work is still on. I have myself put this question to the Delhi Administration and the police people who have been there as to whether the things are under control. They have given me to understand that things are absolutely under control and there should not be any worry about it. This much I can say now. Whether it has been fully neutralised or not, I am sorry, I am unable to say anything about it now. But they say it is absolutely under control. So., these are the main points raised (Interruptions).

SHRI KALPNATH RAI: What about Mr. Charat Ram's arrest? You tell me about that. (Interruptions).

DR. SHANTI G. PATEL: Sir, it is a very simple tiling, a simple question. After the Bhopal tragedy, has any survey been conducted in the city of Delhi with a view to finding out whether any such incidents are likely to take place in Delhi. ? Sir, we had raised and this issue and we have also raised the issue of the arrest of the Chairman and the Managing Director. I would like to know the arrests have been made or whether he is proposing to make or whether he is going to make any recommendation to that effect. May I suggest, that if the honourable Minister does not have enough information, he may sir, thai another statement, an additional statement, tomorrow regarding this matter ? Mr. Minister, kindly gather this information and make a comprehensive statement tomorrow.

THE VICE-CHAIRMAN TOSH KUMAR .SAHU) : (SHRI SAN Mr. Minister would you like to mat Hit tomorrow? (Interruptions).

SHRI KALPNATH' RAI: What about the arrest of Mr. Charat Ram? (Interruptions).

DR. SHANTI G. PATEL: Sir, we. know that he is not a technical man, but certainly he is a responsible man and he should give answers to the queries . (Interruptions).

SHRI P. A. SANGMA: Sir, a case has been registered

SHRI KALPNATH RAI: Against whom?

SHRI P.A. SANGMA: Three people have already been arrested . (Interruptions).

SHRI KALPNATH RAI: Are you not going to arrest Mr. Charat Ram (Interruptions)

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SHRI NIRMAL CHATTERJEE: Not only these people should have been arrested. What about die people in the Inspectorate who have inspected it and should made a report? (interruptoions). Have they been arrested?

SHRI KALPNATH RAI: This is under the Home Ministery only. (Interruptions).

SHRI J. K. JAIN: Sir, he is not giving the reply. (Interruptions).

SHRI KALPNATH RAI : You arrest Mr. Charat Ram (Interruptions)

DR. SHANTI G. PATEL: Sir, you ask him to make a statement tomorrow.

He has no information. (Interruptions).

SHRI P. A. SANGMA: Sir, the investiga tion is going on and I can assure the House that the law will take its own course. will not be able to say now as to the who will be arrested and who will not be arrested. But I can assure the House that the matter will be inquired into

SHRI KALPNATH RAI: The proprietor of the firm should be arrested. (Interruptions). He should be arrested

DR. SHANTI G. PATEL: We want another statement.

SHRI KALPNATH RAI: We want the arrest of Mr. Charat Ram . (Interruption).

THE VICE-CHAIRM\N (SHRI SANTOSH KUMAR SAHU): All of you, please sit down.

DR. SHANTI G. PATEL: Mr. Minister, why don't you make a statement tomorrow? Sir, let him give all the information tomorrow.

SHRI JAGESH DESAI : Sir, this is a very serious matter. The statement is very much incomplete. (Interruptions). Let him make another statement tomorrow.

SHRI KAPIL VERMA: Otherwise it will be taken that the Minister has not given the replies. (Interruptions).

THE VICE-CHAIRMAN (SHRI SANTOSH KUMAR SAHU: All of you, please sit down. I would like to suggest to die Minister that if he has additional information, he can give that information

The House now stands adjourned till A.M. tomorrow.

The House then adjourned at thirty-nine minutes past six of the clock till eleven of the-clock on Thursday, the 5th December, 1985.